

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 27th day of February 2003.

QUORUM : HON. MAJ. GEN. K.K. SRIVASTAVA, A.M.
HON. MR. A. K. BHATNAGAR, J.M.

O. A. No. 1293 of 2002

Kanhaiya Prasad Mishra S/O Sri Raghuwansh Mishra I/O Village
Mishraulia (Bhauwapar), Tappa-Haveli, Tehsil, Sahjanawa,
District Gorakhpur..... Applicant.

Counsel for Applicant : Sri H.P. Mishra.

Versus

1. Union of India through the Secretary, Department of Post & Telegraph, New Delhi.
2. Senior Superintendent Post Office, Gorakhpur Mandal, Gorakhpur
3. Senior Post Master, Gorakhpur.
4. Deputy Post Master, Bhauwapar, District Gorakhpur.
- Respondents.

Counsel for respondents : Shri Ashish Gopal.

ORDER (ORAL)

BY HON. MAJ. GEN. K.K. SRIVASTAVA, A.M.


In this O. A. filed under section 19 of AT Act, 1985, the applicant has prayed for quashing the order dated 14.3.02 (Annexure-I) which is a show cause notice for removal/dismissal from service. The applicant has also prayed that the direction be issued to Respondent No.2 to re-instate the applicant in service as conviction awarded by J.M-III, Gorakhpur dated 22.3.2000 awarding three years R.I. and fine of Rs.1000/= has been suspended by Hon'ble High Court by order dated 9.4.02 in Revision No.1919/01.

2. Counsel for the applicant has submitted that the applicant is put off duty and he has already filed a representation before Respondent No.2 on 22.4.02 with prayer that the show cause notice dated 14.3.02 may be dropped and the applicant be put back on duty till the finalisation of the revision by Hon'ble Allahabad High Court.



3. The O.A. is finally disposed of at admission stage itself with a direction to Respondent No.2 to decide the representation of the applicant dated 22.4.2002 filed as Annexure-5 within two months in accordance with law.

There shall be no order as to costs.


J.M.


A.M.

Asthana/